

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4691/2011

(From the judgment and order dated 31/05/2011 in BA No.586/2011,
CRLMB No.843/2011 of The HIGH COURT OF DELHI AT N. DELHI)

KULWANT SINGH BAGGA Petitioner(s)

VERSUS

STATE OF NCT OF DELHI AND ANR. Respondent(s)

(With appln(s) for stay of arrest and office report)

Date: 16/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. O.P. Bhadani, Adv.
Mr. Ashok Anand, Adv.
Mr. Brij Bhusan, AOR

For Respondent(s) Mr. P.P. Malhotra, ASG
Mr. V.K. Biju, Adv.
Mr. S. Dave, Adv.
Ms. Bhawna Singh Dev, Adv.
Mr. D.S. Mahra, Adv.
Mrs. Anil Katiyar, AOR

Mr. Ardhendumauli Kumar Prasad, AOR
Mr. Nirmal Kumar Ambostha, Adv.
Mr. Abhishek Rana, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the subsequent developments/orders, nothing survives for adjudication in this matter. Accordingly, the special leave petition is disposed of as having become infructuous.

|(Chetan Kumar)
|Court Master

|(Savita Sainani)
|Court Master

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